

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**REVIEW PETITION NO. 03 OF 2018 IN  
APPEAL NO. 226 OF 2016**

**Dated: 24<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Transmission (India) Ltd.**

**.... Appellant(s) /  
Petitioner(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the/ Petitioner(s) : Mr. Hemant Singh  
Mr. Ambuj Dixit

Counsel for the Respondent (s) : Mr. Nitin Gaur  
Mr. Ashwin Kr. Nair for R-11

Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R.31

**ORDER**

Learned counsel for respondent Nos. 11 & 31 seek two weeks more time to file reply. They may file the same along with IA on or before 09.10.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 24.10.2018 with advance copy to the other side.

List the matter on **02.11.2018.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**